

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 35/2005 In
O.A. No. 2018/2003

New Delhi this the 29th day of July, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Shri Jagan Nath,
S/o Shri Pyere Lal,
Helper Khallasi,
Under Carriage & Wagon,
Northern Railway, Delhi Main,
New Delhi.
2. Shri Bhagwan Dass,
S/o Shri Chiranjit Lal,
Helper Khallasi,
Under Carriage & Wagon,
Northern Railway, Delhi Main,
New Delhi.
3. Shri Bhagwan Singh,
S/o Shri Ram Singh,
Helper Khallasi,
Under Carriage & Wagon,
Northern Railway, Hazrat Nizamuddin,
New Delhi.
4. Shri Hardayal,
S/o Shri Chottee Lal,
Helper Khallasi,
Under Carriage & Wagon,
Northern Railway, Hazrat Nizamuddin,
New Delhi.
5. Shri Rajoo,
S/o Shri Moha Singh,
Helper Khallasi,
Under Carriage & Wagon,
Northern Railway, Hazrat Nizamuddin,
New Delhi.

-Applicants

(By Advocate:Shri Amit Anand)

Versus

Union of India : Through

1. Shri R.R. Jaruhara,
General Manager,
Northern Railway, Baroda House,
New Delhi.

U

2. Shri Pradeep Kumar Goyal,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Shri Raj Kumar
Chief Health Inspector (Malaria),
Northern Railway,
Divisional Hospital,
New Delhi.

-Respondents

(By Advocate: Shri A.K. Poddar, proxy for
Ms. Sangeeta Tomar)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-2018/2003 was disposed of vide order dated 28.8.2003 with a direction to the respondents that in case the applicants are similarly situate like the petitioners before the Hon'ble Delhi High Court in CWP 5247/1997, such arrears as are due to them in accordance with law shall be arranged to be paid to them within a period of six months. Later on, vide order dated 19.4.2004, the period for making the payment was extended by two months. It is alleged that while respondents have fixed the pay in regard to all the applicants, they have paid arrears only to applicants 1 & 2 and not to applicants 3,4 & 5.

2. On the other hand, learned counsel of respondents have stated that the amount due has been accepted by the applicants vide Annexure A-2. Annexure A-2 indicates that arrears have been accepted by applicants 1 & 2. As such, it is established that respondents have yet not paid arrears to applicants 3,4 & 5. Respondents shall be well advised to pay the arrears to applicants 3,4 & 5 within a period of one month from today.

3. C.P. is disposed of as such discharging notices to the respondents, *within a period of one month from today* directing them to pay arrears to applicants 3,4 & 5 as stated above failing which applicants will have liberty to revive the C.P.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)